

'this debate.....(*Interruptions*) As I have already said, they have to be given due compensation. It has to be done. We will ask the State Government of Bihar to do whatever has to be done.

Regarding the other two incidents mentioned by him about Punjab and other things, these facts are not with me and they can be supplied to the Members later on.

(*Interruptions*)

MR. DEPUTY SPEAKER : Now the House stands adjourned to meet at 3.20 p.m.

14.21 hrs.

The Lok Sabha adjourned for Lunch till twenty minutes past Fifteen of the Clock.

The Lok Sabha re-assembled after Lunch at twenty minutes past Fifteen of the clock

[SHRI N.K. SHEJWALKAR *in the Chair*]

PETITION RE-ALLOTMENT OF
GOVERNMENT FLATS TO
RETIRING EMPLOYEES

SHRIMATI PROMILA DANDAVATE: (Rajapur) : I beg to present a petition signed by Shri B.B. Revandker and others regarding allotment of Government flats to retiring employees on rent or on hire purchase basis.

15.21 hrs.

BUSINESS ADVISSORY COMMITTEE

Forty-Seventh Report

THE MINISTER OF STATE OF THE
MINISTRY OF INFORMATION AND
BROADCASTING AND MINISTER OF
STATE IN THE DEPARTMENT OF

PARLIAMENTARY AFFAIRS. (SHRI H.K.L. BHAGAT) : I beg to move :

“That this House to agree with the Forty-Seventh Report of the Business Advisory Committee presented to the House on the 2nd August, 1983”.

DR. SUBRAMANIAM SWAMY : (Bombay North East) : I beg to move :

That in the Motion,
add at the end

“Subject to the modification—that the time recommended for discussion on the Emigration Bill, 1983 be increased to 6 hrs.’

I have asked for increase in time for the discussion of the Emigration Bill from three hours to six hours. This Bill is very important bill. We have been finding in the recent past or even the last decade that the Indian Labour abroad which went to serve the country to which they were taken have been suffering a great deal. We must not repeat the mistake of the past. For example, the Indian Labour went to Africa and they worked very hard here. You see, what problems are created for them. The Indian labour went to the Middle East, they went to Burma also. Problems are there. They went to so many places.

Therefore, this is not a question of instantaneous relief or something for the time being. We must now formulate the laws which have great impact for the future so that the word “Indian” does not become synonymous with some one against whom this will arise. I have heard that the Sri Lankan Government is going to pass a Bill tomorrow disenfranchising the Tamil plantation labour. Now, this would create tremendous and unprecedented crisis. Therefore, the Government should act on it. Unfortunately, the Government always seems to be moving in after the fire is over like fire brigade going to the scene after the building is burnt down.

I would like a thorough discussion on the Emigration Bill so that we do not